

Central Administrative Tribunal  
Principal Bench

CP No.100/2004 In  
OA No.1803/2000

New Delhi this the 24th day of May, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Kuldip Singh, Member (J)

Rajendra Kumar Shukla  
S/o Shri NN Shukla  
R/o 554, Sector-4,  
RK Puram, New Delhi.

-Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

Union of India & Ors. through

1. Vinita Rai,  
Revenue Secretary,  
Ministry of Finance,  
Department of Revenue,  
North Block, New Delhi.

2. Mr. PL Singh,  
Chairman,  
Central Bureau of Direct Taxes,  
Department of Revenue,  
Ministry of Finance,  
Govt. of India, North Block,  
New Delhi.

-Respondents

(By Advocate: Shri M.L.Ohri)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel heard.

2. Vide Annexure C-II order dated 2.1.2002,  
OA-1803/2000 was allowed. The impugned suspension  
order dated 7.5.99 was quashed and set aside. Order  
dated 19.11.1999 was also quashed and set aside. It  
was further directed that applicant shall be entitled  
to consequential benefits in accordance with law.



SG

3. It has been -- stated on behalf of respondents that they have passed order dated 5.5.2004 in-- compliance of Tribunal's directions. The sealed cover pertaining to the applicant was opened and he has been promoted to the grade of Joint Commissioner of Income Tax with all consequential benefits. His seniority has been fixed below Shri Yogendra- Kumar Singh (88084), Joint Commissaoner of Income Tax and above Shri Govind Lal (88085), Joint Commissioner of Income Tax.

4. Learned counsel of applicant stated that applicant's junior Shri Govind Lal had further been granted non-functional selection grade of Additional Commissioner w.e.f. 1.9.2001, which has yet not been given to the applicant.

5. In the OA, applicant has sought revocation of suspension order. Respondents have revoked suspension of the applicant and also opened the sealed cover granting him promotion to the grade of Joint Commissioner of Income Tax. Respondents have fixed applicant's seniority also regarding which applicant has no complaint. Respondents are expected to grant applicant a further consideration for grant of non-functional selection grade with effect from the date when Shri Govind Lal applicant's junior has been granted.

Wb 6. In our view, respondents have

substantially complied with directions of this court contained in order dated 2.1.2002 whereby OA-1803/2000 was disposed of. C.P. is disposed of. Notices are discharged. If the applicant is still aggrieved, he has liberty to resort to legal recourse.

  
(Kuldip Singh  
Member (J))

cc.

  
(V.K. Majotra)  
Vice Chairman (A)

24.5.04